

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH COURT-II

1. IA 399/2021 IN C.P. (IB)-2313(MB)/2018

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.04.2021

NAME OF THE PARTIES: - IA 399/2021 Paresh Mehta...Applicant
IN THE MATTER OF
Bee Tee Credit & Marketing Pvt.Ltd.
V/S
Syntel Infosystem (Nagpur) Pvt. Ltd

Section: 54(1) of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel Ms. Geeta Lundwani appeared for the Applicant/RP in IA-399/2021 in C.P.(IB)-2313(MB)/2018.

The present IA-399/2021 is filed by the Applicant seeking early dissolution of the Corporate Debtor during the CIRP process without even appointing a Liquidator, because the Corporate Debtor is having no assets. In view of the same, we feel appropriate to issue notice to the RoC to call for a Report from the RoC on the state of affairs of the Company for the last three years. The Court Officer is directed to issue notice to the RoC for his report. The RoC to file a Report on the present state of affairs of the Company as going concern or otherwise, further the state of affairs of the company in past three years. The Report to be filed within 10 days from the date of the receipt of the Notice. **List the matter on 04.05.2021 for hearing.**

SD/-

RAVIKUMAR DURAISAMY
Member (Technical)

Dated this the 08.04.2021
AAH

SD/-

H.P. CHATURVEDI
Member (Judicial)